

(34)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA 453/2003

New Delhi, this the 5<sup>th</sup> day of April, 2005

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)  
Hon'ble Mr. S.A. Singh, Member (A)

1. Munshi Lal Meena  
S/o Shri Karori Lal Meena  
Crane Fireman, under Chief  
Controller, Northern Railway  
DRM's Office, New Delhi.

2. Jagdish  
S/o Sh. Prasadi  
Crane Fireman, under Chief  
Controller, Northern Railway  
DRM's Office, New Delhi.

(None present even on the second call)

...Applicants

V E R S U S  
Union of India through

1. The General Manager  
Northern Railway  
Baroda House, New Delhi.
2. The Divisional Railway Manager  
Northern Railway, State Entry Road  
New Delhi.
3. The Chairman, Railway Board  
Rail Bhawan, New Delhi.

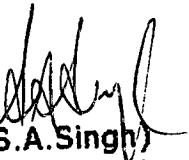
(By Advocate Ms. Lata Gangwani, proxy  
for Shri H.K. Gangwani)

...Respondents

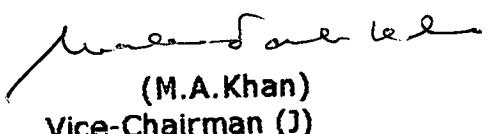
**O R D E R (ORAL)**

By Mr. Justice M.A.Khan, VC (J)

There is nobody present on behalf of the applicant although the matter was passed over and we have waited for the applicant for long. It seems that the applicant is not interested in pursuing this OA. Accordingly, we dismiss this application for default and non-prosecution.

  
(S.A.Singh)  
Member (A)

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(M.A.Khan)  
Vice-Chairman (J)